The problem referred to by the Commissioner in respect of Tana Bhagats of Bihar has not come lo notice in the States of West Bengal and Andhra Pradesh.

Written Answers

HAReomu' BUTLER HIGHER SECONDARY SCHOOL, NEW DELHI

- 979. CHAUDHARY A. MOHAM Will the Minister of EDUCA MAD: TION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that the Director of Education. Delhi has stopped payment of grant to the Harcourt Butler Higher Secondary School, Mandir Marg. New Delhi;
- (b) if so, the reasons for stopping the grant;
- (c) whether it is also a fact that some representations have been made to the Lt. Governor of Delhi and the Director of Education, Delhi to take over the management of the school:
- (d) if so, the reasons therefor .met the action Government propose to fake; and
- (e) wheher Government have any proposal or scheme under consideration to nationalise Government aided schools in Delhi?

THE MINISTER OF STAID IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAK.T DARSHAN): (a) to (ej I he requisite information is being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible.

FEE CONCESSION

980. SARDAR NARINDAR SINGH BRAR: Will the Minister of EDUCA TION AND YOUTH SERVICES be pleased to state:

- (a) the rate of tuition fees in secondary schools in the Union Territories of Delhi, Himachal Pradesh and Chandigarh;
- (b) whether it is a fact that the tee concession is given only to those students whose parents' annual income does not exceed Rs. 1,800; and
- (c) whether Government propose to raise the ceiling; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) to (c) The exact information is not readily available. It is being collected from the Administrations of the Union Territories concerned and will be laid on the Table of the Sabha as soon as possible.

to Questions

केन्द्रीय सरकार के कर्मचारि ों को विभिन्न श्रणियों में बर्गीकृत करने का सिद्धांत

981 श्री दत्तीपन्त ठॅगडी : क्या गह-कार्य मंत्री यह यताने की कुपा करेंगे कि :

- (क) केन्द्रीय सरकार के कर्मचारियों को विभिन्न श्रेणियों अर्थात प्रथम, दितीय, त्तीय और चतुर्थ श्रीणयों में वर्गीकृत करने का क्या सिद्धांत है: और
- (छ) नया एक ही बेतन-मान पाने वाले कर्मचारियों को एक ही धेणी में रखा जाता है, यदि नहीं तो इसके क्या कारण है ?

1[CRITERIA OF CLASSIFYING CENTRAL GOVERNMENT EMPLOYHES INTO \ARIOUS CLASSES

- 981. SHRI D. THENGARI ; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the criterion of classifying the employees of Central Government as Class I, Class II, Class III and Class IV employees; and
- (b) whether employees in the same scale of pay are placed in the same class: if not, what are the reasons therefor?]

गृह-कार्य मंत्रालय में राज्य मंत्री (थी विद्या चरण शक्ल) : (क) और (ख) पदों के वर्गीकरण के लिए वर्लमान सिद्धांत गृह- मंद्रालय की अधिमुचना सं० एफ० 20-16-60 स्थापना (क) दिनांक 13 मार्च, 1962 में दिये गये हैं जिसकी प्रतिलिपि सदन के पटल पर रखी जाती है। जैसा इससे मालम होगा, यह आवश्यक नहीं है कि एक ही बेतन-मान वाले पद एक ही श्रेणी में हो, और वर्गीकरण में अन्तर किसी भी निम्नलिखित तत्वों के कारण हो सकता है :-

- पदों के सजन की तारीखें;
- ff] English translation.